

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1180
ANSWERED ON:28.07.2015
Applications Based Cab
Somaiya Dr. Kirit

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has recently received complaints from various quarters including Members of Parliament, people representatives regarding non-transparent unfair trade practices by Applications based cab/taxi companies;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): The taxi hailing services or the on-demand transport aggregating services in question are covered under Section 93 of the Motor Vehicles Act, 1988. Under Section 93, the State Governments have the power to regulate such service providers. Government of NCT of Delhi and Delhi Police are taking regular action against transport /taxi service providers through web based technology, which are not licensed from providing such services in the NCT of Delhi till they get license from the Government and are taking regular legal action against such unauthorized app based cabs/taxies plying in GNCT of Delhi.
